

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 128 OF 2018 &
IA NO. 605 OF 2018

Dated : 14th January, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Vcarve Solar LLP

.... Appellant(s)

Versus

Karnataka Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Anantha Narayana M.G.

Counsel for the Respondent(s) :

ORDER

The case was called twice. There is no representation for the Respondent No.2. Respondent No.1, though served, is unrepresented. To give one more opportunity another four weeks' time is granted for the compliance of this Tribunal order dated 10.11.2018.

List the matter on **08.03.2019**.

(Ravindra Kumar Verma)
Technical Member
mk/bn

(Justice N.K. Patil)
Judicial Member